

and an ambulance promptly started the search. Due to the difficult terrain, adverse weather conditions and darkness, the vehicles were unable to reach the scene of the accident, but foot parties from the vehicles including some police personnel reached the site of the wreckage at 12.30 a.m. near village Makaudpur about 3 miles East of the runway. They found that the aircraft had completely disintegrated on impact with the ground and its wreckage was strewn over an area of approximately half a mile. There were no survivors and the bodies of the passengers and crew had been torn apart. There was no fire at the time. Separately, Indian Airlines had also sent out search parties along with a doctor and an ambulance.

The commander of the ill-fated plane was Capt. J. M. Thapar who had a total flying experience of about 8,000 hours, 3,000 of them on F-27 planes including over 1000 in command. A Court of Inquiry presided over by Shri Justice Rajinder Sachar of the Delhi High Court is being constituted to enquire into the causes and circumstances of this tragic accident.

The House will share my profound sense of shock and join me in expressing sympathy with the families of those killed. It is a matter of deep sorrow that one of the passengers of this plane was a colleague of ours, Shrimati Minimata Agamdas Guru.

SHRI R. V. SWAMINATHAN (Madurai) : Mr. Speaker, will you permit some questions on this statement or allow a discussion ?

SHRI JYOTIRMOY BOSU : Sir, you should either allow a calling attention or a discussion under rule 193 because there were serious lapses on the part of the airport authorities.

MR. SPEAKER : A judicial enquiry has already been ordered. Let me think over it.

13.50 hrs.

**INDIAN IRON AND STEEL COMPANY
(TAKING OVER OF MANAGEMENT)
BILL***

THE MINISTER OF STATE IN THE
MINISTRY OF STEEL AND MINES (SHRI
SHAHNAWAZ KHAN) : Sir, on behalf of
Shri Mohan Kumaramangalam, I beg to move
for leave to introduce a Bill to provide for

the taking over of the management of the undertaking of the Indian Iron and Steel Company Limited for a limited period in the public interest and in order to secure the proper management of the undertaking.

SHRI S. M. BANERJEE (Kanpur) : Why for a limited period ? Why not permanently ?

MR. SPEAKER : He will explain that when the Bill is taken up for consideration. The question is :

"That leave be granted to introduce a Bill to provide for the taking over of the management of the undertaking of the Indian Iron and Steel Company Limited for a limited period in the public interest and in order to secure the proper management of the undertaking."

The motion was adopted.

SHRI SHAHNAWAZ KHAN : I introduce the Bill

13.52 hrs.

**STATEMENT RE. INDIAN IRON AND
STEEL COMPANY (TAKING OVER OF
MANAGEMENT) ORDINANCE, 1972**

THE MINISTER OF STATE IN THE
MINISTRY OF STEEL AND MINES (SHRI
SHAHNAWAZ KHAN) : Sir, on behalf of
Shri Mohan Kumaramangalam, I beg to lay
on the Table an explanatory statement (Hindi
and English versions) giving reasons for
immediate legislation by the Indian Iron and
Steel Company (Taking over of Management)
Ordinance, 1972, under rule 71 (1) of the
Rules of Procedure and Conduct of Business
in Lok Sabha.

MR. SPEAKER : It is nearing 2 O'clock. Lunch hour has been taken up by the other business. If you like, we can continue.

SHRI S. M. BANERJEE (Kanpur) : We do not want you to be hungry because hunger and anger go together.

MR. SPEAKER : Don't think about me ; think about you.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : Why should you think we are so heartless ?

MR. SPEAKER : All right. We will adjourn for lunch and meet at 3 O'clock.